

13.18 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1991, agreed without any amendment to the Delhi Municipal Laws (Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 6th August, 1991."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th August, 1991, agreed without any amendment to the Jammu and Kashmir Criminal Law Amendment (Second Amendment) Bill, 1991, which was passed by the Lok Sabha at its sitting held on the 6th August, 1991."

13.18½ hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, 12th August, 1991, will consist of :

1. Consideration of any item of Government Business carried over from today's Order paper.

2. Discussion and Voting on the Demands for Grants under the control of the Ministries of :

- | | |
|--------------------------|----------------------------|
| (i) Agriculture | } To be discussed together |
| (ii) Food | |
| (iii) Rural Development. | |

(Interruptions)

MR. SPEAKER : I cannot listen to you. You cannot do like this.

(Interruptions)

SHRI SHRIKANTA JENA (Cuttack) : Sir, I am on a point of order.

MR. SPEAKER : Yes, I will hear your point of order.

SHRI BASU DEB ACHARIA (Bankura) : Where is the statement ?

SHRI SHRIKANTA JENA : On the issue of taking-over of L & T, one of the biggest engineering Companies of this country, by Shri Dhirubhai Ambani in a clandestine way, the hon. Leader of the House said : "I will convey this matter to the hon. Finance Minister and the Finance Minister will make a statement on this issue." So, we want a statement. That assurance was violated.

(Interruptions)

MR. SPEAKER : Which is the provision violated ? Show me the provision violated ?

SHRI SHRIKANTA JENA : That assurance was given. But we do not know what is the position of the Government on this issue.

MR. SPEAKER : You have no provision to show me, which is violated.

(Interruptions)

MR. SPEAKER : You have raised a point of order. Let me rule now. Now, you say that a certain kind of statement was made by the Leader

of the House. You have said that he had assured that the statement would be duly made by him. Let us find out whether the statement has been made by him. Let us find out whether he has assured that that kind of a statement will be made by the Finance Minister.

SHRI SHRIKANTA JENA : He has assured us. *(Interruptions)*

SHRI RAM VILAS PASWAN (Rosera) : You go through the record.

MR. SPEAKER : Can I do it now ?

(Interruptions)

MR. SPEAKER : You have made the point. You should stop there. If you stretch it beyond a certain limit, you do not get anything out of it. You say that the Leader of the House Mr. Acharia, not like this. When I am standing, you should sit down. When you have made the point you should allow me to reply to that. You are saying that he assured you. Let me find out from the record.

(Interruptions)

MR. SPEAKER : You show me the record or let me find out from the record.

(Interruptions)

MR. SPEAKER : Having once made the point, you should not stretch it beyond a certain limit. There are other Members also who would like to speak.

(Interruptions)

MR. SPEAKER : You are doing the same thing again. It is unending.

(Interruptions)

MR. SPEAKER : Now we shall take up submissions.

SUBMISSIONS

MR. SPEAKER : Now we shall take up submissions. You have just to mention the subject. You do not have to read it out. Otherwise, it

will be very difficult and everybody will be making a long speech on the subjects to be included. You just mention the name of the subject Shri P. C. Thomas to speak.

SHRI P. C. THOMAS (Movattupuzha) : The following items may please be included in the next week's agenda :

- (1) The need to provide funds from Central Road Fund for construction of roads in thickly populated tribal and agricultural areas of Melukava hills via Kolani, Erumapra, Nollappara, Mechal etc., in Kottayam District in Kerala.
- (2) The urgent need to provide compensation for loss sustained by poor small farmers living near the factory of FACT, Cochin Division, Ambalamoda, Kerala whose lands have permanently become uncultivable by the efflux of waste from the FACT Factory through Chithirapasha River. Their lands may either be acquired or jobs be provided to unemployed qualified persons from their families.

SHRI E. AHMED (Manjeri) : I request that the following items may be included in the next week's agenda :—

In Kerala there are two centres for the U.P.S.C. Examinations—Cochin and Trivandrum. But the candidates in Mal. bar region spreading from Manjeshwar in Kasargod District to the Palghat District have to travel all the way to Trivandrum or Cochin to appear in the examinations. Therefore, U.P.S.C. should arrange a centre at Calicut for the benefit of candidates from Mal. bar region, and arrange to conduct their examinations in Calicut along with Trivandrum and Cochin.

[Translation]

SHRI SURYA NARAYAN YADAV (Saharasa) : The following item may please be included in the List of Business for the next week :

1. About two crore educated unemployed in India are forced to burn their educational certificates under frustration when they do not get jobs. I demand from the Central Government that arrangements be made on urgent basis to provide jobs to the unemployed and the right to work be included in the fundamental rights.

SHRI MANKU RAM SODI (Bastar) : The following subject may please be included in the next week's list of business :—

In Bastar district of Madhya Pradesh it is necessary to organise the rural youth under Rural Panchayats after imparting them training in handling of arms to face naxalites. At present the camps of S.A.F. are established in the interior. Their Jawans return to their respective camps after patrolling. On the other hand naxalites attack village any time after midnight. They force the Adivasis to indulge in illegal activities and if they disobey them, they are beaten up or even killed.

Therefore, the local adivasi youths should be recruited in sufficient numbers in S.A.F. and imparted training in handling of arms. After training, they should be given licenced arms on soft terms and conditions and out of those youths village Security Group should be formed. Every such Group will defend its own village while working under the control of village Panchayat and counter the attack by Naxalites in the hour of need.

Therefore, I request the Central Government to issue orders to the Madhya Pradesh Government in this regard immediately.

SHRI MOHAN SINGH (Deoria): The following may be added to the next week's list of business :—

- (i) The oldest University of Northern India is in Allahabad. This University has already celebrated its centenary. There-

fore it should be granted the status of a Central University.

- (ii) Fertiliser Factory at Gorakhpur, which is best suited for producing urea, is lying closed resulting in loss of crores of rupees. It is causing great harm to Eastern Uttar Pradesh. Steps may please be taken to reopen it at the earliest.

13.27 hrs.

ELECTION TO COMMITTEES

[English]

- (i) National Oilseeds and Vegetable Oils Development Board — *Election*

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR):
Sir, I beg to move :

“That in pursuance of Section 4 (4)(e) of the National Oilseeds and Vegetable Oils Development Board, Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act.”

MR. SPEAKER : The question is :

“That in pursuance of Section 4(4)(e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board, subject to other provisions of the said Act.”

The motion was adopted.

- (ii) Coconut Development Board — *Election*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPALLY